

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO. IV)**

(IB)-382/(ND)/2018

M/s. Abhipra Steel Tech. Pvt. Ltd.

.....Applicant

Vs.

P.K. Tubes & Fittings Pvt. Ltd.

.....Respondent

Under Section: 9 of IBC.

Order delivered on 06.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

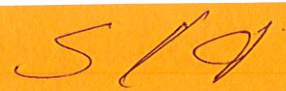
Mr. Sourabh Gupta,
Mr. Sumit Bhadona, Advs.
Mr. Abhay Kumar with
Mr. M.K. Sethi, Advocate

For the Respondent

ORDER

It is observed that there is another application filed against the same Corporate Debtor by present applicant and as per the order dated 23rd May 2018 respondent had taken four weeks time to file reply along with the documents. The learned counsel for the respondents states that since the settlement talks were going on the reply was not filed. It is directed that reply be filed within two weeks with a copy in advance to the other side and Bench be apprised of the settlement status recorded by both the parties on affidavits on the next date of hearing i.e. 12.07.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**